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BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
(Southern Zone)
Original Application No.36 of 2022 (SZ)

MeenavaThanthaiK.R.Selvaraj Kumar

MeenavarNalaSangam, Chennai

Registered under section 10 of the Tamil Nadu Societies Act, inSl.No.205

Of 2015 Rep. by its President,

M.R.Thiyagarajan, S/o. Late C. Rajalingam,

Office No.48, East Madha Church Street,

Royapuram,Chennai 600 013

.... Applicant

Versus

1. State of Tamil Nadu,

Through the Chief Secretary,

Government of Tamil Nadu,

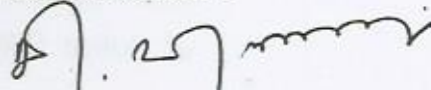
Secretariat, Chennai 600 009 &4 others

... Respondents

ADDITIONAL STATUS REPORT FILED ON
BEHALF OF GREATER CHENNAI CORPORATION - 6TH RESPONDENT

I, C.Vijay Babu, Son of Chinnasamy, Hindu, aged about 45 years, the District Revenue Officer/ Zonal Officer , Zone-I, Greater Chennai Corporation, having office at No.947, Thiruvottriyur High Road, Chennai-600 019, do hereby solemnly affirm and sincerely state as follows:-

1. I am the District Revenue Officer/ Zonal Officer, Zone-I, Greater Chennai Corporation and as such I am well acquainted with the facts of the case from the available records.
2. I respectfully submit that the Applicant herein has filed the above Original Application prayed for;
 - i) Direct the Respondent Nos. 1 to 5 to demolish the illegal and unauthorised constructions erected by the encroachers in the place earmarked as water body namely "KathivakkamThamaraikulam".


ZONAL OFFICER
ZONE-I
GREATER CHENNAI CORPORATION

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ii) Direct the Respondent Nos. 1 to 5 to conduct proper survey of the pond with the original maps and to restore the water body to its original position.

iii) Direct the Respondents No. 1 to 5 to rejuvenate the water body by constructing the bund, de-silting. Removal of Encroachment, Blockage of Sewage and Removal of Non- active species.

iv) Direct the Respondents No. 1 to 5 to initiate penalize action against the encroachers including the authorities permitted the violators to construct the buildings in the region of water body.

v) Direct the Respondent Nos. 1 to 5 to recover the cost of remediation including the environmental compensation from the violators to reverse the damaged environment under Sec. 15 of the NGT Act.

vi) Direct the Respondent No. 3 to create awareness program to the surrounding people about the impacts of encroachment and dumping of solid and liquid into waste into the water bodies.

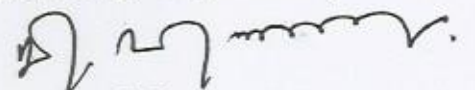
3. I respectfully submit that the earlier status report filed on 18.02.2023, 04.10.2023 and 21.11.2023 filed on behalf of Greater Chennai Corporation before this Hon'ble High Court may be read as part and parcel of this Additional Status Report.

4. I respectfully submit that when the above case came up for hearing on 17.09.2024 this Hon'ble Tribunal has passed an order as follows:-

"... 1. There has not been much progress since the last hearing date. The Greater Chennai Corporation is directed to once again take assistance from the Police to evict the encroachers and restore the Tamaraikulam.

2. Post the matter on 09.12.2024...."

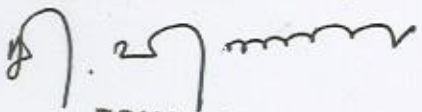
5. I respectfully submit that in order to remove the remaining encroachments made at Tamaraikulam. letters dated 09.08.2024, 06.09.2024 and 20.11.2024 were addressed to the Assistant Commissioner of Police (Law and Order), Ennore Range requesting to provide police



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protection for removal of the encroachments made at Tamaraikulam. I further submit that accordingly letters dated 30.08.2024, 19.09.2024 and 30.11.2024 to the Deputy Commissioner of Police, Ennore Range, requesting to provide police protection for removal of the remaining encroachments at Tamaraikulam.

6. I respectfully submit that accordingly the officials of Greater Chennai Corporation have removed 6 nos. of encroachments on 05.12.2024 with the help of police protection. I further submit that due to effect of Fengal Cyclone the soil in the encroached portion in wet and there was difficulty in moving the heavy machinery to remove the encroachments. Hence, the Greater Chennai Corporation was not able to remove the entire encroachments on 05.12.2024.
7. I respectfully submit that After serving due show cause notices to the encroachers by Greater Chennai Corporation and Revenue Tahisldar under Act and rejected their claims , On 23.01.2025, Greater Chennai Corporation represented by Zonal Officer, EE ,AEE and AE and Zonal Health Officer , Police dept under 3 DSP/AC, 4 Inspectors , 6 SIs, and over 120 Armed Police Forces, AE (TNEB), AE (CMWSSB) along with Taluk Executive Magistrate/Tahisldar **started the Eviction of encroachments demolishing the 11 encroached Households/Buildings (Division 1- 9 Households/Buildings & Division 2 – 02) out of 31 households following due precautionary measures and 20 Households/Buildings there as encroachments.**
8. I respectfully submit that The medical team with 108 ambulances were kept ready under zonal health officer to avoid any medical emergencies and 2 Community halls were kept ready for temporary accommodation for the needy and elderly and children . Biometric identifications are done for 85 families (340 Members) lived in the 55 households by Greater Chennai Corporation. During the eviction process, Law and Order situation became intense . People were so aggressive and sensitive . They have attacked and cut off the cables of Hitachi Breakers /JCB Machineries engaged by GCC for eviction . Protesters from Tiruvalluvar Nagar/ Thamaraiikulam had demonstrated the protest in front of the Eviction machineries and Officials by sitting and lying Women, Old aged people and Children arguing that the Writ petition filed W.P.No.789/2025 ,W.M.P.No 968/2025 ,W.P.No 783/2025, W.P.No 2876/2025 before Honble High Court. until further Hon High Court Order, Eviction should not be done . Hence its submitted that **the Eviction of encroachments demolishing the 11 encroached Households & buildings (Division 1- 9 Households/buildings**


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& Division 2 – 2) out of 31 households/buildings has been done following the Honourable National Green Tribunal following due course of the procedure and suitable precautionary measures.

9. I respectfully submit that in the meantime, since Law and order situation is intense and relocating the dwellers from the existing encroachment is also in process and the remaining encroachments will be removed by the Greater Chennai Corporation with the help of revenue department and police protection within a period of twelve weeks of time.

Hence in the above said circumstances it is therefore prayed that this Hon'ble Tribunal Court may be pleased to Accept the Additional Status Report and grant eight weeks time for removal of remaining encroachments and to pass suitable order or orders as this Hon'ble Tribunal Court may deem fit and proper under the circumstance of this case and thus render Justice.




COUNSEL FOR 6TH RESPONDENT

Solemnly affirmed at Chennai ()

On this the 9th day of December 2024()


And signed his name in my presence ()



ZONAL OFFICER
ZONE-I
GREATER CHENNAI CORPORATION

Before Me

Advocate:
Chennai



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BEFORE THE HONOURABLE NGT
(Southern Zone)

O.A. No.36 of 2022 (SZ)

MeenavaThanthaiK.R.Selvaraj Kumar
MeenavarNalaSangam, Chennai

....Applicant

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COUNSEL FOR GCC